

implement the judgement of the Supreme Court, then they will be forced to close down the Handloom Corporation. This is a lame excuse. If anybody is unable to pay the minimum wages, he has no right to run any factory. This is how law of the land is! So, if they are not paid the minimum wages, action should be taken against the defaulting officers and the weavers should be given one lakh rupees each as compensation before rendering them jobless by closing down the Handloom Corporation. Thus they will become self-reliant. I urge upon the Central Government to pay attention towards this immediately.

SHRI PARASRAM MEGHWAL (Jalore) : Mr. Deputy Speaker Sir, through you I want to draw attention of the Government towards the Jalore and Sirohi districts of my constituency where fluoride is very much in excess in the water and that is why people of those villages are becoming hunch backed. They are unable to work. They have become lazier. I demand the Government that safe drinking water be provided there so that they are not forced to drink fluoride contaminated water and they are able to become physically fit.

Mr. Deputy Speaker Sir, our Prime Minister has always been making announcements that safe drinking water will be made available to every citizen of the country. I, therefore, urge the Government through you that safe drinking water may be provided there at the earliest.

SHRI ASHOK PRADHAN (Khurja) : Hon'ble Deputy Speaker Sir, through you I want to draw the attention of the Government on an important issue. There is an illegal slaughter house in my constituency and cows, buffalos, bulls and even calves are being slaughtered there. Local people including myself has raised voice in this regard many times but all in vain and now I myself conducted raid with the District Magistrate and Senior Superintendent of Police and found all the allegations levelled against them correct and the said slaughter House was closed down by order issued by the District Magistrate. Near that illegal slaughter House was that the pond which was located since long has been contaminated by the animal blood. The environment of the entire city has been polluted to the extent that nobody can live there. If you travel to Khurja from Delhi there will be no need at all to ask about Khurja. Where you start feeling foul smell you can guess that you have approached the city.

Mr. Deputy Speaker Sir, the people operating the slaughter house have been protected by anti social elements. I conducted raid on the said slaughter house with the District Magistrate and though all our allegations were found correct and the said slaughter house has been closed down, yet some persons put the pressure on the District Magistrate and the administration in such a manner that an enquiry has been ordered against the S.H.O. who executed the orders of the District Magistrate

and the Senior Superintendent of Police promptly to close down the above slaughter house and efforts are also being made to transfer him from there.

Mr. Deputy Speaker Sir, the District Magistrate issued a licence on 24th April, 1996 for slaughtering bulls in the city though communal riots have erupted in the Khurja town five times so far. Such license will encourage slaughter of cows as well because the tissues of bull and cow meat are same whereas tissue of buffalo meat is different. It can easily be ascertained by examining the meat that whether it is of a cow or buffalo, but now licence has been issued to slaughter the bulls it will be difficult to ascertain differentiate between the meat of a Bull or a Cow and slaughtering of Cow will start there under this pretext.

Mr. Deputy Speaker Sir, through you I demand from the Central Government that the the officers who had executed their duties properly to closedown the above slaughter house, they should not be transferred from there and no action should be taken against them and such slaughter houses operating all over the country should be closed down. Sir, through you I wanted to raise this issue only.

[English]

SHRI SHIVANAND H. KOUJALGI (Belgaum) : Sir, the hon. Minister of Railways has assured the House during his Budget Speech that work about the new survey line Kittur-Bailhongal-Sogal-Yellammagudda-Dharwar will take place. Though the hon. Minister has assured the House, the survey work has not yet started.

Kittur is a historical place. The Fort of Kittur Rani Chennamma who fought against the British for Independence, is located there. Bailhongal is a business centre. Sogal and Yellammagudda are tourist and pilgrimage centres, respectively. By taking up this new survey line, the distance between Hubli and Dharwar will be less than 80 kilometres.

Hence, as per the assurance given by the hon. Minister of Railways, the new survey line work should be taken up immediately.

[Translation]

SHRI B.L. SHARMA 'PREM' (East Delhi) : Sir, there are fifty five thousand police personnel and there is growing discontent among them, because they are not being paid ration money, whereas ration money is paid to the police personnel in Punjab, Himachal Pradesh and Haryana. Delhi is the capital of the Country, all Ambassies are located here, all V.I.P's are residing here, security arrangements are to be made for them and the personnel of Delhi Police have to do their duties ranging from eighteen to twenty hours at a stretch. Not only this but gross injustice is also being meted out to them. They were being paid exgratia payment for last several years. They were being paid one months pay in a year but the said exgratia payment has not been given to